

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 148/98

Monday this the 13th day of December, 1999.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K. Venu

Part-time Gardener cum pump operator  
Head Post Office  
Vadakara

...Applicant.

(By advocate Mr O.V.Radhakrishnan)

Versus

1. Post Master  
Vadakara Head Post Office  
Vadakara - 673 101.
2. Supdt. of Post Offices  
Vadakara Division  
Vadakara 673 101.
3. M.V.Reena, Komally House  
P.O. Memunda, Vadakara-4.

...Respondents

(By advocate Mr George Joseph, ACGSC for R1&2)  
Mr M.R.Rajendran Nair for R3)

The application having been heard on 13th day of December, 1999, the Tribunal on the same day delivered the following:

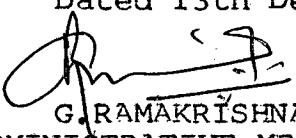
O R D E R

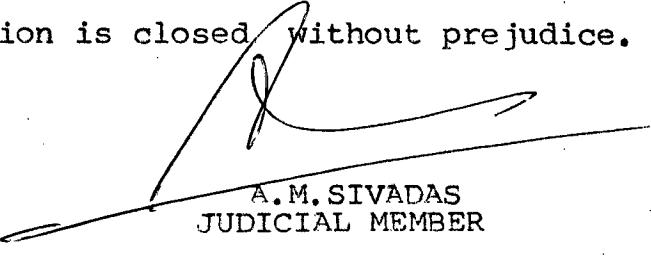
HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks to set aside Annexure A-10 and to direct the respondents 1 and 2 to select and appoint the applicant as Extra Departmental Mail Carrier, Vadakara Head Post Office in terms of Annexure A-6 dated 6-6-88 from the date on which the third respondent was appointed with all consequential benefits.

2. In the reply statement filed by respondents 1 and 2, it is stated that the Original Application has been filed without waiting for the decision and reply of the second respondent or from the Postmaster General, Northern Region, Calicut and, therefore, the Original Application is premature. Learned counsel appearing for the applicant submitted that based on this contention, this Original Application can be disposed of. Accordingly the Original Application is closed without prejudice.

Dated 13th December, 1999.

  
G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A. M. SIVADAS  
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

A-6: True copy of the letter No.17/141/88-EDC & TRG dated 6-6-1988 of the Director General of Posts, New Delhi.

A-10:True copy of the memo No.A4/97-98 dated 7-1-98 of the first respondent.